

ITEM NO.4

COURT NO.1

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 8015/2022

[Arising out of impugned final judgment and order dated 30-04-2020 in MP No. 6012/2018 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

N.M. RAUT & ORS.

Respondent(s)

(IA No. 64017/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 51428/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) Nos. 10457-10458/2022 (IV-C)

(IA No. 83576/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 11342-11343/2022 (IV-C)

(IA No. 135770/2022 - APPLICATION FOR TAGGING/DETAGGING and IA No. 89976/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 10475-10476/2022 (IV-C)

(IA No. 134813/2022 - APPLICATION FOR TAGGING/DETAGGING, IA No. 83714/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 197547/2022 - INTERVENTION APPLICATION, IA No. 117565/2024 - INTERVENTION/IMPLEADMENT, IA No. 37814/2023 - INTERVENTION/IMPLEADMENT and IA No. 169857/2022 - INTERVENTION/IMPLEADMENT)

SLP(C) Nos. 10642-10643/2022 (IV-C)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 85079/2022, FOR INTERVENTION APPLICATION ON IA 168213/2022, FOR INTERVENTION APPLICATION ON IA 201469/2022 and FOR INTERVENTION APPLICATION ON IA 201471/2022)

SLP(C) Nos. 12354-12355/2022 (IV-C)

(IA No. 94986/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 15188-15189/2022 (IV-C)

(IA No. 106605/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT)

SLP(C) Nos. 10693-10694/2022 (IV-C)

(IA No. 85291/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 10272-10273/2022 (IV-C)

(IA No. 134821/2022 - APPLICATION FOR TAGGING/DETAGGING and IA No. 81349/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 11119-11120/2022 (IV-C)

(IA No. 87672/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 11207-11208/2022 (IV-C)

(IA No. 88492/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2995/2023 (IV-C)

SLP(C) No. 2557/2023 (IV-C)

(IA No. 14238/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3197/2024 (IV-C)

(IA No. 20252/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3198/2024 (IV-C)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 22535/2024)

SLP(C) No. 9604/2024 (IV-C)

SLP(C) No. 12060/2024 (IV-C)

SLP(C) No. 12261/2024 (IV-C)

Date : 28-11-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR**

For Petitioner(s)

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For Respondent(s)

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Mr. Arvind Kumar, Adv.
Mr. Abhay Kumar Mishra, Adv.
Mr. Ankit Kumar Vats, Adv.
Mr. James Bedi, Adv.
Ms. Anuradha Mishra, AOR

**UPON hearing the counsel, the Court made the following
O R D E R**

The present special leave petitions will not be taken up for hearing today, but they will remain on Board.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR